

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 36**

**C.P. (IB)/1191(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES:    **STATE BANK OF INDIA V/s DINESH**  
**AGARWAL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**C.P. (IB)/1191(MB)2023**

- 1) Mr. Atishay Jain, Ld. Counsel for the Petitioner, Mr. Suraj Choudhary, Ld. Counsel for Resolution Professional and Ms. Saloni, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Ld. Counsel for the respondent submits that due to technical issue they are unable to file Reply online; however, further submits that they have already tendered Hard Copy of the same to the other side. In that view of the matter, Counsel for the Respondent is directed to put a Praecipe before the

concerned Registrar for their Grievance and the Registry shall extend all the co-operation to resolve the issue of the Respondent.

- 3) Stand over to 18.06.2024, for further consideration and hearing. Registry shall accept the Hard Copy of the Reply filed by the Respondent, for the record purpose. Applicant is at liberty to file and place on record Affidavit in Rejoinder well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare